

**DISTRICT & SESSION COURT,
DADRA & NAGAR HAVELI,
SILVASSA.**

READ: 01] The Hon'ble High Court Bombay letter No.Insp-I/40/2021, dated 10.06.2021.
02] The Hon'ble High Court Bombay Circular dated 09/06/2021.

CIRCULAR
(NO.08/2021)


The Hon'ble High Court Bombay vide letter under reference has directed to start with the regular physical functioning of the Courts **w.e.f. 15/06/2021**.

In view of the above directions of the Hon'ble High Court of Bombay, the regular physical functioning will start from **15/06/2021** of District & Sessions Court and its Subordinate Courts of Dadra & Nagar Haveli, Silvassa which was in vogue during the pre-pandemic days.

Further, all Advocates, Staff Members and Litigants to adhere scrupulously all the safety / precautionary measures set forth by the Central Government and U.T. Administration of Dadra & Nagar Haveli and Daman & Diu, to avoid the spread of Corona virus.

No.: DC/Silvassa/Admin./2021/ 871
Date: 10 /06/2021.

X
X
X
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X


10/06/2021
[Ms. U.M. Nandeshwar]
Principal District & Sessions Judge
Dadra and Nagar Haveli,
Silvassa

Encl.: - Copy of Hon'ble High Court of Bombay Circular dated 09/06/2021.

Copy to:-

- 01] The Civil Judge (SD) & Chief Judicial Magistrate, D&NH, Silvassa.
- 02] The Civil Judge (JD) & Judicial Magistrate (F.C.), D&NH, Silvassa.
With a direction to convey the contents of this circular to all the employees of their respective courts.
- 03] The President/Secretary, Silvassa Bar Association / D&NH Bar Association with a request to convey the contents of this circular to their litigants.
- 04] The Collector, Dadra & Nagar Haveli, Silvassa.
- 05] The Government Pleader, District & Session Court, D&NH, Silvassa.
- 06] The Public Prosecutor, District & Session Court, D&NH, Silvassa.
- 07] The Assistant Public Prosecutor, District & Session Court, D&NH, Silvassa.
- 08] The SHO, Silvassa / Khanvel, D&NH, Silvassa.

